



विधिकार्य निदेशालय
DIRECTORATE OF LEGAL AFFAIRS
केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड
CENTRAL BOARD OF INDIRECT TAXES & CUSTOMS



फ़ाइल संख्या : 1080/42/DLA/SC/2021/ 1346

दिनांक : 14.06.2022

To

The Principal Chief Commissioners/Chief Commissioners
(Bengaluru CGST Zone, Bhopal CGST Zone, Bhubaneshwar CGST Zone,
Guwahati CGST Zone, Hyderabad CGST Zone, Meerut CGST Zone,
Panchkula CGST Zone, Ranchi CGST Zone, Thiruvananthapuram CGST
Zone, Ahmedabad Customs Zone, Delhi Customs Zone, Kolkata Customs
Zone)

Principal Director General Revenue Intelligence

Sirs/Madams,

**Subject: Restoration of departmental appeals dismissed by the Hon'ble
Supreme Court due to non-payment of Court fee-reg.**

Please refer to the D.O. F.No. 1080/42/DLA/SC/2021/1330-1361 dated
16.08.2021 of the Principal Commissioner, DLA and reminders dated 07.01.2022,
07.03.2022 and 18.04.2022 on the above subject (copies enclosed).

2. In this regard, it is informed that reply from your zone has not been
received.

3. Hence, it is once again requested to provide the details of cases of your
zone which may have been dismissed by the Hon'ble Supreme Court due to non-
payment of court fees so that necessary action to file restoration application can
be taken.

Yours faithfully,

Encl: As above.

(Pankaj Jain)
Additional Commissioner

Copy to: The Web Manager - with request to upload the subject letter on the
department's website.



सत्यमेव जयते

MAHENDRA RANGA
Principal Commissioner

भारत सरकार
विधि कार्य निदेशालय
केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड
चतुर्थ तल, राजेन्द्र भवन, 210 दीन दयाल उपाध्याय मार्ग
नई दिल्ली-110002

GOVERNMENT OF INDIA
DIRECTORATE OF LEGAL AFFAIRS,
CENTRAL BOARD OF INDIRECT TAX & CUSTOMS,
4TH FLOOR, RAJENDRA BHAWAN,
210, DEEN DAYAL UPADHYAY MARG, NEW DELHI-110002
Tel. : (O) 23219071, Fax : 23219073

D.O.F. No.: 1080/42/DLA/SC/2021/

1330-1361

11/8/21

New Delhi

Dated : 12th August, 2021

Dear Sir/Madam,

Subject : Restoration of departmental appeals dismissed by the Hon'ble Supreme Court due to non-payment of court fee-reg.

It has been observed in some cases that the departmental cases (Civil Appeals/SLRs) filed in the Hon'ble Supreme Court were dismissed by the Chamber Judge due to non-payment of court fees by the department. However, since such cases do not appear in the cause lists of the Court, such dismissal of cases may not get noticed and no action is taken to file restoration application in the Court.

2. To identify such cases, a list of departmental appeals pending in the Hon'ble Supreme Court as on 30 June, 2021 has been uploaded under 'legal affairs' section on CBIC website. It is requested to tally the said list with the list of pending Supreme Court cases maintained in your Zone. If any such dismissed case is noticed, the same may be informed at the earliest so that necessary action to file restoration application in the Court is taken.

With *profound regards*

Yours *Sincerely*



(MAHENDRA RANGA)

Principal Chief Commissioners – All
Chief Commissioners – All

Copy to :

The Member (Legal), CBIC, North Block, New Delhi for information please.

Urgent
Supreme Court Matter

	<p>केंद्रीय अप्रत्यक्ष कर और सीमा शुल्क बोर्ड Central Board of Indirect Taxes & Customs विधिकार्य निदेशालय Directorate of Legal Affairs</p>	
---	---	---

F. No.1080/42/DLA/SC/2021/27

Date: 07.01.2022

To

All Principal Chief Commissioners
All Chief Commissioners

Sirs/Madams,

Subject: Restoration of departmental appeals dismissed by the Hon'ble Supreme Court due to non-payment of Court fee – reg.

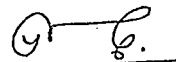
Please refer to the D.O. F.No. 1330-1361 dated 16.08.2021 of the Principal Commissioner, DLA on the above subject. (Copy enclosed)

2. In this regard, it is informed that reply from most of the zones has not been received.

3. Hence, it is once again requested to provide the details of cases of your zones which may have been dismissed by the Hon'ble Supreme Court due to non-payment of court fees so that necessary action to file restoration application can be taken.

Encl: As above

Yours faithfully,



(Pankaj Jain)
Additional Commissioner



विधिकार्य निदेशालय
DIRECTORATE OF LEGAL AFFAIRS
केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड
CENTRAL BOARD OF INDIRECT TAXES & CUSTOMS



फ़ाइल संख्या : 1080/42/DLA/SC/2021/ 344

दिनांक : 07.03.2022

To

All Principal Chief Commissioners/All Chief Commissioners
(Except CGST Jaipur Zone, CGST Vadodara Zone, CGST Visakhapatnam
Zone, Customs Mumbai-I Zone, Customs Mumbai-III Zone)
All Principal Director Generals
All Director Generals

Sirs/Madams,

**Subject: Restoration of departmental appeals dismissed by the Hon'ble
Supreme Court due to non-payment of Court fee-reg.**

Please refer to the D.O. F.No. 1080/42/DLA/SC/2021/1330-1361 dated
16.08.2021 of the Principal Commissioner, DLA and reminder dated 07.01.2022
on the above subject (copies enclosed).

2. In this regard, it is informed that replies from most of the zones have not
been received.
3. Hence, it is once again requested to provide the details of cases of your
zones which may have been dismissed by the Hon'ble Supreme Court due to non-
payment of court fees so that necessary action to file restoration application can
be taken.

Encl: As above.

Yours faithfully,

(Pankaj Jain)
Additional Commissioner



विधिकार्य निदेशालय
DIRECTORATE OF LEGAL AFFAIRS
केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड
CENTRAL BOARD OF INDIRECT TAXES & CUSTOMS



फ़ाइल संख्या : 1080/42/DLA/SC/2021/११६

दिनांक : 18.04.2022

To

The Principal Chief Commissioners/Chief Commissioners
(Bengaluru CGST Zone, Bhopal CGST Zone, Bhubaneshwar CGST Zone,
Guwahati CGST Zone, Hyderabad CGST Zone, Meerut CGST Zone, Mumbai
CGST Zone, Panchkula CGST Zone, Ranchi CGST Zone,
Thiruvananthapuram CGST Zone, Ahmedabad Customs Zone, Bengaluru
Customs Zone, Chennai Customs Zone, Delhi Customs Zone, Kolkata
Customs Zone, Tiruchirappalli (Preventive) Zone)
All Principal Director Generals
All Director Generals

Sirs/Madams,

**Subject: Restoration of departmental appeals dismissed by the Hon'ble
Supreme Court due to non-payment of Court fee-reg.**

Please refer to the D.O. F.No. 1080/42/DLA/SC/2021/1330-1361 dated
16.08.2021 of the Principal Commissioner, DLA and reminders dated 07.01.2022
and 07.03.2022 on the above subject (copies enclosed).

2. In this regard, it is informed that reply from your zone has not been
received.

3. Hence, it is once again requested to provide the details of cases of your
zone which may have been dismissed by the Hon'ble Supreme Court due to non-
payment of court fees so that necessary action to file restoration application can
be taken.

Encl: As above.

Yours faithfully,

(Pankaj Jain)
Additional Commissioner